

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1377 of 2019

IN THE MATTER OF:

State Bank of India

....Appellant

Vs.

Subodh Kumar Agrawal & Ors.

....Respondents

Present:

**For Appellant: Mr. Shantanu Chaturvedi and Ms. Charu Bansal,
Advocates**

**For Respondents: Mr. Kumar Kislay and Ms. Vishrutyi Sahni,
Advocates for R-1.**

**Mr. Ashmi Mohan and Mr. Sunit Mondal,
Advocates for R-4.**

Mr. Ketan Madan, Advocate for R-5.

Mr. Subodh Kumar Agrawal, Advocate for RP.

Mr. Utpal Banerjee, Advocate for R-2.

Mr. V.M. Srivastava, Advocate for R-3.

O R D E R

10.02.2020: For the Reply of Respondent No. 2 filed on 06.02.2020, the Appellant pray for the time to file Rejoinder, if any. Acceding the request of the Learned Counsel for the Appellant the matter is adjourned by **28th February, 2020.**

Before the next hearing date the parties are directed to complete the pleadings.

The interim order passed on 29.11.2019 shall continue till the next date of hearing.

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/rr